

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:341

ANSWERED ON:21.02.2006

TELEPHONE TAPPING CASES

Ajnala Dr. Rattan Singh;Libra Shri Sukhdev Singh;Murmu Shri Hemlal;Nishad Shri Mahendra Prasad;Owaisi Shri Asaduddin;Panda Shri Prabodh;Rawat Shri Bachi Singh;Shakya Shri Raghuraj Singh;Shiwankar Shri Maha Deo Rao;Singh Shri Uday

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government is aware of the instances of telephone tapping of leaders of various political parties including other important public figure as widely reported in media;
- (b) if so, the details thereof along with the action taken by the Government in this regard;
- (c) whether the persons involved in telephone tapping have been identified and arrested;
- (d) if so, the details thereof;
- (e) whether the Government has ordered a CBI enquiry into the incidents to unearth the truth;
- (f) if so, the details of the term of reference;
- (g) if not, the reasons therefor;
- (h) whether the Government is contemplating to bring a legislation to stop such instances in future; and
- (i) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL)

(a) to (d): Only one instance of unauthorized telephone tapping of Shri Amar Singh, Hon'ble M.P. Rajya Sabha has come to the notice of the Government. The Delhi Police has already arrested the persons involved in this case and a charge sheet has also been filed against the accused persons on 15.2.2006 in the Tis Hazari Court.

(e) to (g): Since the Delhi Police has already taken action in the matter, it is not necessary to have a CBI enquiry in this regard.

(h) &(i): Fresh guidelines for strict compliance by the central security and law enforcement agencies and the service providers have been issued essentially to enable cross verification of interception orders by the security and the law enforcement agencies and the service providers so as to prevent any unauthorized interception of messages. The necessary action has also been initiated to look at the provisions of the Indian Telegraph Act with a view to making them more stringent.